

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. O.A.323 of 1997

Date of Order : 6.8.1998

Present : Hon'ble Mr.S.Dasgupta, Administrative Member  
Hon'ble Mr.D.Purkayastha, Judicial Member.

PARIKMAN SINGH

Vs.

UNION OF INDIA & ORS.  
(S.E.RAILWAY)

For the applicant : Mr.A.Chakraborty, counsel.

For the respondents: Mr.P.Chatterjee, counsel.

ORDER

Despite opportunity having been granted to the respondents, no reply has been filed. The matter is admitted for hearing. Let it be listed for hearing on 13.11.1998. We, however, grant liberty to the respondents to file reply, if any, within four weeks before the next date and the applicant may file rejoinder, if any, two weeks before the next date. If no reply is filed before the period specified, the case may be taken up for hearing ex parte.

2. A plain copy of this order be handed to 1st.counsel for the respondents for communication.

  
(D.Purkayastha)  
Judicial Member

  
(S.Dasgupta)  
Administrative Member